## National Company Law Tribunal

## Allahabad Bench

CP NO. 2/ND/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

NAME OF THE COMPANY: Harsh Grang v/s Reyal Club of India Pul. Universal Companies Act/1 & B CODE: 397/398 of the Companies Act/1 & B CODE: 397/398 of th

## CP No. 2/ND./2015

Sri Prashant Kumar, advocate for the petitioner. Sh. Arun Saxena along with Ms. Nalini, advocates for the respondent.

The petitioner proposes to file affidavit in response to the application filed under section 166 readwith section 242 of the Companies Act.

A copy thereof be provided to the respondent counsel. Further the petitioner counsel also moves a contempt application. A copy of such application be provided to the respondent counsel. The case is fixed for the reply. Such, reply to be filed within three weeks by serving an advance copy to the petitioner counsel. He is equally at liberty to file rejoinder, if any.

The matter to be listed on 12th Feb. 2018.

Date: 22/01/2018

Typed by

Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judicial)